

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409

IA/862/ND/2024 IB/752/ND/2022

IN THE MATTER OF:

State Bank Of India (Through RP Mr. Chanchal Dua)	...	Applicant
Versus		
Shri Krishan Dhingra	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Vibhor Mathur, Mr. Arun Pratap Singh, Ms. Lipika Sharma, Mr. Salil Srivastava
For the Respondent	: Mr. Amit Dhall, Adv.
For the RP	: Ms. Chanchal Dua, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/862/ND/2024

Learned Counsel for the applicant, Learned Counsel for the Resolution Professional as well as Learned Counsel for the Personal Guarantor are present through video-conferencing. All the parties are directed to file their written submissions not more than two pages within three days. Let this matter be posted to 08.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)